

**GOVERNMENT OF INDIA  
LABOUR AND EMPLOYMENT  
LOK SABHA**

UNSTARRED QUESTION NO:157  
ANSWERED ON:24.11.2014  
CONSTRUCTION WORKERS WELFARE CESS  
Kumar Shri Kunwar Sarvesh

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) the total funds collected and utilized under the Building and Other Construction Workers' Welfare Cess Act along with the total number of building and other construction workers registered under each State Building and Other Construction Workers' Welfare Board, State/UT wise;
- (b) whether there has been any considerable decrease in the number of workers registered with the various State Boards and the said cess collection;
- (c) if so, the reaction of the Government in this regard; and
- (d) the steps taken by the Government for the registration of more workers with the welfare board and also for effective utilisation of the funds collected under the said welfare cess?

**Answer**

MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA)

(a): As per information received from State Governments, the state-wise detail of building and other construction workers registered, cess collected under the Building and Other Construction Workers' Welfare Cess Act, 1996 and amount spent for welfare of construction workers as on 31.03.2014 is as under:

Sl. No.	Name of the States/UTs.	No. of workers registered with the Board (Rs. in Crore)	Amount of cess collected (Rs. in Crore)	Amount spent (Rs. in Crore)
1	Andhra Pradesh	17,97,104	993.94	73.42
2	Arunachal Pradesh	8,550	22.96	4.56
3	Assam	20,900	205.09	1.82
4	Bihar	1,00,733	374.33	4.04
5	Chhattisgarh	6,96,550	324.45	177.94
6	Goa	491	27.62	0.00
7	Gujarat	48,971	190.22	0.41
8	Haryana	3,00,636	1047.16	32.67
9	Himachal Pradesh	633	51.22	0.00
10	Jammu & Kashmir	2,40,000	282.44	93.60
11	Jharkhand	16,285	21.09	0.11
12	Karnataka	3,28,602	1741.13	34.49
13	Kerala	16,87,113	954.50	888.10
14	Madhya Pradesh	24,89,831	931.53	370.01
15	Maharashtra	1,82,407	2092.15	62.93
16	Manipur	0	0.00	0.00
17	Meghalaya	1,335	34.12	0.11
18	Mizoram	21,046	16.14	8.93
19	Nagaland	350	3.49	0.05
20	Odisha	1,33,127	312.32	0.34
21	Punjab	1,93,386	455.56	10.24
22	Rajasthan	2,46,316	203.40	22.30
23	Sikkim	6,607	18.64	2.44
24	Tamil Nadu	23,63,784	755.68	330.99
25	Tripura	48,276	69.24	3.01
26	Uttar Pradesh	10,90,192	1169.08	99.52
27	Uttarakhand	9,085	39.17	0.16
28	West Bengal	3,13,180	290.62	4.59
29	Delhi	1,97,486	1362.95	149.10
30	A & N Island	7,128	20.91	0.35
31	Chandigarh	13,859	45.94	1.28
32	Dadra & Nagar Haveli	0	3.08	0.00
33	Daman and Diu	670	16.63	0.02
34	Lakshadweep	0	1.71	0.00
35	Puducherry	25,455	20.65	4.62

Total 1,25,90,088 14099.16 2382.15

(b): No, Madam.

(c): Does not arise.

(d): The responsibility of registration of construction workers, collection of cess and its utilization for welfare of workers lies with the respective State governments and State Building and Other Construction Workers' Welfare Boards. The Central Government has been issuing instructions to the State governments and State Building and Other Construction Workers Welfare Boards for taking steps to accelerate registration of construction workers, collection and utilization of cess.

The Central Government has also issued directions under Section 60 of the Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Act, 1996 asking, inter-alia, the States to mandatorily provide welfare schemes for the workers covering death benefits, accident benefits, funeral assistance, education assistance, pension for persons not able to work due to old age/disability, medical insurance, assistance for purchase of tools, skill upgradation, maternity benefits and grant for repairs and construction of houses. The state Governments and the State Welfare Boards have also been directed to ensure registration of workers by the private employers/ builders with the State Building and Other Construction Workers Welfare Boards and constitute dedicated teams to monitor obligations of the employers stipulated in the Act.